Border Security Force, Central Industrial Security Force and Central Reserve Police Force.

MR SPEAKER : Now Calling Attention. Shri M. Ram Gopal Reddy.

———

12.10 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

Reported death of bonded labourers and deplorable conditions of work in quarries in Delhi, Faridabad and Chittorgarh

SHRI M. RAM GOPAL REDDY (Nizamabad) : I call the attention of the Minister of Labour Rehabilitation to the following matter of urgent public importance and request that he may make a statement thereon :

> "The reported deaths of bonded labourers and deplorable conditions of work in unauthorised Red Sand Stone quarries in Delhi and Faridabad and inhuman atrocities on them in Chittorgarh district of Rajasthan and steps taken by the Government in that reg rd."

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRI DHARMVIR) : No incidence of bonded labour has been reported by the Governments of the State of Haryana and the Union Territory of Delhi. However in a Writ Petition No. 2135 of 1982 by Bandhua Mukti Morcha *Vs.* Union of India, Supreme Court issued directions in which *Inter-alia* the State Government has been asked to instruct District Magistrates to take up the work of identification of bonded labour giving it one of its top priorities. The question of deaths of bonded labour does not arise.

The Directorate General of Mines Safety has reported that one fatal accident took place on 4th April, 1984 in Maidangarhi Stone mine of Delhi State Industrial Development Corporation Ltd. which is being operated by a contractor through a stay order obtained from Court. Apart from this no other fatal accident took place in mines in Delhi recently. In Faridabad 4 fatal accidents have taken place since January, 1984. From 28th January 1983 all dangerous pits in Bhatti Bajri mines were closed by Delhi Administration. Mining operations in the Bhatti Bajri mines have been started in a virgin area in a systematic manner and departmentally by the Delhi State Industrial Development Corporation since August, 1983.

Apprehending urgent and immediate danger to the life and safety of workers, the Director of Mines Safety has issued orders under Section 22 of the Mines Act prohibiting employment in 4 bajri/silica sand mines and 2 stone mines in Faridabad and 5 stone mines and 3 bajri mines in Delhi. In addition 31 prosecutions have also been instituted for various contraventions of the provisions of the Mines Act against the mine-owners in Delhi and Faridabad. Meetings were held by Government of India in February-March, 1984 with the representatives of Government of Haryana and Delhi Administration for devising ways and means to stop unsafe and illegal mining in Faridabad and Delhi. Both these Governments are taking effective steps to stop dangerous and illegal mining. Delhi Administration have also reported that in future no permit for mining will be given to private parties.

As per the information furnished by the Government of Rajasthan 350 bonded labourers have been identified and released in Chittorgarh District. That Government has also reported that no atrocities have been committed on the bonded labourers and no deaths of bonded labourers have occurred in Chittorgarh District. The Central Government has directed all the State Governments to constitute Vigilance

[Shri M. Gopal Reddy]

Committees at the District level and at the sub-divisional level to monitor the programme of identification, release and rehabilitation of bonded labourers. Government of Rajasthan has constituted a District level Vigilance Committee at District and Sub-Divisional level by a notification issued on 21st March, 1984 for Chittorgarh. This Vigilance Committee will supervise the programme of identification, release and rehabilitation of bonded labourers.

SHRI M. RAM GOPAL REDDY : Mr. Speaker, Sir, the information is given in regard to the State of Haryana and Delhi Union Territory. I think it is correct that there is no bonded labour. The Prime Minister has issued a directive to all the State to free bonded labour immediately ; and from that day, all States have taken strong steps to release them and rehabilitate them. How is the Rajasthan Government lagging behind ? They say that 350 bonded labourers have been identified and released in Chittorgrah District. From what date have they been released and why has it taken so much of time ? Have the Central Government and the Ministry of Labour control over it or only purely they depend upon the State Government ? There is only one death, they said. Death by accident, whether it is one or 10, it is all serious. What short of compensation is being paid ? Have they already paid anything ?

Now, I have referred to the previous statement and have found that this Compensation Act belongs to 1923. Time has changed. Why is this Act still in force ? Is the Minister seeking to change it and making it upto-date now ? In those days or in 1926, there was no value for the life of a person.

At that time the compensation might have been nominal but now, Sir, in any train accident or plane accident we are paying more compensation. But if this Act of 1923 is still applicable now, that is, after 62 years, I want to know how that can be compared to the present state of affairs. Now, I want to know whether there are still any bonded labourers. The Prime Minister's directive is there ; in spite of that if any State Government is not taking proper steps, I want to know from the Hon. Minister, what steps are going to be taken against such Governments. Unless and until strict action is taken by the Government —whether it is even the removal of the Ministry, or the erring Government—this problem cannot be solved. It is a shame and a blot on the country' and everytime we discuss about bonded labour here in Parliament, it is publicised throughout the world. It shows that we are still living in mediaeval ages. I feel strongly why it is still persisting. I want to know whether the Minister is in a position to state that there is no bonded labour in this country, and if not, how much time it will take for them to remove it.

Moreover, I want to know whether it is possible to have accident-free mining in the foreseeable future. That is a must. With all safety rules and regulations, I want to know why they are not being implemented. There are trained staff to do this. I want also to know whether any action is proposed to be taken against negligent officers.

SHRI CHITTA BASU (Barasat) : When will the bonded labour in the House be ended ?

MR. SPEAKER : You are on your own free volition.

SHRI M. RAMGOPAL REDDY : Sir, such a big party is bonded to CPI (M).

SHRI DHARMAVIR : The hon. Member wanted to know why this bonded labour is still existing. In India this system of bonded labour is an outcome of certain causes, even after independence, which have been prevailing for a long long time involving certain economically exploited, helpless

and weakey groups of society. This system originated from the uneven social character, or the structure of society characterised by feudal and semi-feudal conditions, Bonded labour constitutes one of the weakest sections of the society. It has been abolished by our Prime Minister in 1975, and systematic efforts are being made to identify the bonded labour and release them and then rehabilitate them. The enforcement of this Act is strictly done, and they are identified, rehabilitated and their debts are liquidated.

Regarding the figures, according to the figures available with me, so far 1,62,687 bonded labourers have been indentified and released and 1,23,194 of them have been rehabilitated. We are asking the concerned State Governments all the time to implement the provsions made in the Act, and first to identify them, then release them and then to rehabilitate them. Schemes are being framed by the Central Government and funds are releated to see that this bonded labour system is abolished as soon as possible.

PROF. N. G. RANGA (Guntur) : The State Governments should do it.

SHRI DHARMAVIR : The implementation of this Act and improving the conditions of the labourers, that is, identifying them is dependent upon the State Governments and we are monitoring the efforts of the State Governments. They have formed some district vigilance committees under the supervision of the district magistrates.

Regarding compensation for deaths as a reasult of accident in quarries and bhatti mines we have to work under the Compensation Act. We will consider the Hon. Member's suggestion that the compensation amount should be increased and released, because till now we are following the provisions in the Act.

Regarding punishing the officers who are not taking action, under the rovisions, of the Act, we write to the State Governments. But we have not so far received any complaints. Our efforts are to see that the provisi ons of the Act are strictly implemented, and the amounts allotted for the rehabilitation of the bonbed labourers are spent as soon as possible.

श्री मीराम बागड़ी (हिसार) : अध्यक्ष महोदय, आपने बहुतअच्छा किया कि गांधी जी के वाक्य के मुताबिक जो अति-सर्वहारा और अति दुखी है वह यह समझ सके कि मेरा भारत आजाद है, उसके सवाल को लोक सभा में उठाने का मौका दिया। यह बंधुआ मजदूर क्या है, इसके बारे में मंत्री जी ने कोई जिक्र नहीं किया। मजदूर और बंधुआ-बंधुआ मजदूर। हर मजदूर, मजदूर है। मजदूर की कई श्रेणियां हैं। एक तो कलम घिसाऊ मजदूर, एक मेज पिटाऊ मजदूर जो हजारों रुपये तनख्वाह लेता है, एक सफेदपोश मजदूर और एक वह मजदूर जो जिन्दगी को मौत के साथ टकराकर काम करता है, मगर उसको बंधुआ नहीं कहते हैं। दुर्घटनाओं में उनका कत्ल होता है, वह मरते हैं, मारे भी जाते हैं और एक हैं बंधुआ मजदूर। उनको मजदूर कहना भी गलत है। बंधुआ मजदूर में एक बंधुआ है और एक मजदूर है।

सरकार को यह मालूम नहीं है, यह गुलाम शब्द से चला है। भारत के ऊपर विदेशी हमले हुए, वह भारतीय लोगों को गुलाम बनाकर ले गए। बाकी जो लोग इस देश में बचे थे उनको गुलाम बनाया। आपको मालूम है राजस्थान में रजवाड़ा-शाही में गोला और गोली की प्रथा होती थी। उसका मतलब यह था कि कोई भी तनख्वाह नहीं, कोई उजरत नहीं, वह जन्म से गोला और गोली है और वही रहेंगे।

[श्री मनी राम बागड़ी]

रजवाड़ाशाही में गोला और गोली की इस प्रकार की प्रथा थी।.... (व्यवधान)

यह 1 लाख और 62 हजार के आंकड़े मंत्री जी ने दिए हैं। मैं इसकी कुछ दो-तीन बातें कह दूं। एक तो दुर्घटना के बारे में कह दूं। एक मजदूर और बंधुआ लोगों के बारे में कह दूं। गरीबी कारण है यह कहा जाता है। यह सही बात है कि गरीबी कारण है और गरीबी के कारण यह सब कुछ होता है। मगर सिर्फ गरीबी ही कारण है, ऐसी बात नहीं है। गरीबी रखी जाती है जन्म दर जन्म। वह जन्म-जात गुलाम हैं। उनकी शादियां भी नहीं हो सकतीं, क्वारे मर जाते हैं जैसे गोला और गोली और मन्दिरों में देवदासी वगैरह। ये सिर्फ बंधुआ हैं। मजदूर नहीं। जैसे पुराने जमाने में था कि काम करेगा लेकिन रोटी भी दोनों वक्त नहीं एक वक्त मिलेगी, यही हालत इस वक्त इस देश के उन मजदूरों की है। परिवर्तन नहीं हुआ है।

मंत्री जो के बयान में जान नहीं है। कहते हैं कि हरयाने में बंधुआ मजदूरों का हमें ज्ञान नहीं था। भला हो स्वामी अग्निवेश और कामरेड शंकर लाल का जिन्होंने हाईकोर्ट में रिट की और हाईकोर्ट ने फैसला दिया कि जो बंधुआ मजदूर हैं उनकी तुरन्त रिहाई करो, उनको छोड़ो। उनको तुरन्त छोड़ो, तब केन्द्र सरकार को और हरियाणा सरकार को पता लगा कि बंधुआ मजदूर हैं और श्रीमती इन्दिरा नेहरू गांधी की कृपा से बंधुआ मजदूर छूट रहे हैं, हाई कोर्ट की कृपा नहीं रह गई श्रीमती इन्दिरा गांधी की जो एजेंसी है उसको ज्ञान ही नहीं कि वहां बंधुआ मजदूर हैं। बंधुआ मजदूर से ज्यादा बंधुवा शब्द खतरनाक है। अध्यक्ष जी, आपको तो सब ज्ञान हैले किन उन बेचारों को क्या पता कि बंधुआ क्या होता है। उसको पता हो सकता है कि बड़े आदमियों की नौकरी कैसे की जाती है। लेकिन किसी बंधुआ को ताड़ना नहीं दी गई—अगर यह बात जिम्मेदारी के साथ कोई मंत्री कह सकता है तो मैं उसको चैलेंज करता हूं। वे जिम्मेदारी के साथ ऐलान करें कि चित्तौड़गढ़ के बंधुआ मजदूरों के साथ अनैतिक व्यवहार नहीं हुआ है तो फिर मैं उनको उसका जबाव दूंगा। अगर किसी बंधुआ मजदूर के साथ अनैतिकता नहीं हुई है, उसके साथ अमानवीय व्यवहार नहीं हुआ है तो फिर बंधुआ मजदूर कहते किसको हैं? बंधुआ मजदूर को रखना ही इन्सानियत के खिलाफ है। शर्म आनी चाहिए मन्त्री को यह बयान देते हुए कि उनके साथ कोई जुल्म नहीं हुआ है, उनके साथ कोई अन्याय नहीं हुआ हैं। मन्त्री ने राजस्थान सरकार से रिपोर्ट मंगवाई है। ऐसी पाजी सरकार को, राजस्थान सरकार को जो इस किस्म का बयान देती है कि 400 बंधुवा मजदूरों को रिहा करवाया है, उनके साथ कोई अन्याय और सख्ती नहीं हुई है, ऐसी निकम्मी सरकार को तो एक क्षण भी हुकूमत करने का अधिकार नहीं है। जब वह बंधुवा मजदूर हैं, उनके साथ अगर कोई जुल्म नहीं हुआ, कोई अन्याय नहीं हुआ तो फिर अन्याय किसको कहते हैं? बंधुआ मजदूर वह भी हैं जो औरतें रखी जाती हैं और आदमियों को उन औरतों से मिलने नहीं दिया जाता है और बच्चों को रस्सी से बांधकर रखा जाता है

तांकि वे गुम न हो जायें। खास तौर से दिल्ली की लाल बजरी खदानों में, फरीदाबाद में लोग किस तरह से मर रहे हैं उसका न तो हरियाणा सरकार को कोई इल्म है न आपको कोई इल्म है। भारत सरकार ने एक कमीशन मुकर्रर किया, हाईकोर्ट के चीफ जस्टिस की अध्यक्षता में, उनकी तरफ से रिपोर्ट आई जोकि सदन के टेबल पर भी रखी गई लेकिन फिर भी आपको कुछ ज्ञान नहीं है। आपने न तो उसका कोई हवाला ही दिया और न उनकी कोई एक बात भी आज तक आपने लागू ही की। अभी तक यह चीज दिल्ली में, फरीदाबाद में चल रही है, लोग मर रहे हैं। कितने लोग मरे हैं—दो, चार, छः, आठ—इसके लिए एक कमीशन मुकर्रर किया गया, हाईकोर्ट के चीफ जस्टिस ने जांच की और उनकी रिपोर्ट यहां टेबल पर रखी गई है लेकिन आपने अभी तक उस पर कोई कार्यवाही नहीं की है।

मैं सिर्फ तीन बातें मन्त्री जी से जानना चाहता हूं। पहली बात तो यह, क्या केन्द्र अपनी तरफ से इस सम्बन्ध में कोई कार्यवाही करने जा रहा है या कर रहा है। यह जो बधुआ मजदूर हैं इनमें बंधुवा वह भी हैं जिनको भीख मांगने के नाते से इकट्ठा करके घर में बिठा दिया जाए और बांधकर रखा जाए। वह मांगकर पैसा लायें और उनको दें। उनमें से किसी का हाथ तोड़ दिया और किसी का पैर तोड़ दिया तो वह भी बंधुआ हैं। और किसी को कुछ अनाज दे दिया या दो सौ, चार सौ रुपए दे दिए और पुश्त दर पुश्त उनसे काम करवाया। जाना चाहे तो मियां चला जाए लेकिन बीवी नहीं जा सकती है। नौजवान लड़की की रख लिया जाता है और उसकी शादी नहीं होने दी जाती है, लडकियों को विकवाया जाता है।

इस हिन्दी की रपट में साफ लिखा हुआ है कि इतना अन्याय राजनीतिक, आफिसर, कान्ट्रैक्टर लोग मिलकर करते हैं। इस अन्याय को रोक नहीं पाते हैं। मैं यह कहना चाहता हूं कि केन्द्रीय सरकार बंधुआ और बंधुआ मजदूर के बारे में जो सिफारिशें हैं, उन पर अमल करेगी ? या सिर्फ राज्यों की सरकारों की रिपोर्ट पर ही आधारित रहेगी ? दसरा—न्यायमूर्ति, श्री वी०एन० देशपांडे द्वारा जो रिपोर्ट तैयार की गई है, जो सभा पटल पर भी रखी गई है, उन सिफारिशों पर अमल करेगी ? तीसरा—जिन राज्यों में अभी तक बंधुवा मजदूर हैं, क्या सरकार उन महकमों के खिलाफ एक्शन लेगी ? कहा जाता है कि इसको दूर करने के लिए काफी कोशिश की गई है और एक लाख 61 हजार को आबाद कर दिया है। मैं आप से पूछना चाहता हूं कि इसके लिए आपने कितने लोगों पर मुकदमे चलाए और कितनों को सजायें हुई ? दूसरे कितने लोगों को रिहेबिलिटेट किया है ? रिहेबिलिटेशन का मतलब यह नहीं है उत्तर प्रदेश में सबसे ज्यादा है, मध्य प्रदेश में भी हैं, बिहार में भी हैं और उड़ीसा में भी सबसे ज्यादा बंधुआ मजदूर हैं, रिहेबिलिटेट कर दिया है। गरीबी की वजह से सबसे ज्यादा ये लोग ही मारे जाते हैं। उनको आबाद है। करने का मतलब यह भी नहीं है कि बनारस का एक आदमी बंधुआ मजदूर है, उसको बनारस ले जाकर छोड़ दिया। उनको आबाद करने के बाद जांच करते हैं या नहीं, या वे फिर उनको पकड़कर ले जाते हैं।

12·32 hours.

[MR. DEPUTY SPEAKER *in the Chair*]

श्री धर्मवीर : उपाध्यक्ष महोदय, सम्मानित सदस्य इस सदन के बहुत पुराने सदस्य हैं और राजनीति में भी बहुत दिनों से हैं। इस वजह से उनको इस देश की सारी सामाजिक और राजनीतिक व्यवस्थाओं के बारे में जानकारी है। लेकिन मुझे अफसोस है कि कुछ सवालात जिनका कि हम सबको मिलकर समाधान करना है, उनका भी वे राजनीतिक लाभ उठाने की कोशिश करते हैं।

आपने सबसे पहले बंधुआ मजदूर के बारे में जानकारी चाही है। बंधुआ मजदूर की परिभाषा आपके हिसाब से कुछ भी हो सकती है, लेकिन न्यायालय की परिभाषा दूसरी ही है। किन परिस्थितियों में बंधुआ मजदूर होते हैं, इसकी आपको अच्छी तरह से जानकारी है। आपने राजस्थान के बारे में पूछा। इस देश के अन्दर सामाजिक कुरीतियां और सामाजिक कुप्रथायें इतनी ज्यादा पुरानी और जरजर हो गई हैं, उनको तोड़कर सही दिशा देना क्या सिर्फ सरकार का ही काम है। यह काम सारे आवाम का काम है, सामाजिक संगठनों का काम है, राजनीतिक दलों का काम है। जिस उत्तेजना से आप यहां बोलते हैं, कि बंधुआ मजदूरों के साथ यह व्यवहार होता है, उनको दूर करते हुए उनको अधिकार मिलना चाहिए। क्या मैं उनसे जान सकता हूं कि इस प्रकार की बातें वे अपने क्षेत्र में, अपने इलाके में, सदन के बाहर नहीं कर सकते हैं, क्योंकि उनके सामने राजनीतिक परिस्थितियां आ जाती है। वहां पर भी इस प्रकार की चर्चा नहीं होती है।

श्री मनीराम बागड़ी : मैं इस बात को साफ कहता हूं, कहूंगा और कहता रहूंगा।

श्री धर्मवीर : बागड़ी जी कहते हैं, बहुत अच्छी बात है। मैं आपके माध्यम से सदन के सदस्यों से कहना चाहता हूं कि यह कोई ऐसी प्रथा नहीं है, जिसको सरकार ने लादा हो।

यह तो इतनी पुरानी प्रथा है जो सैकड़ों सालों से समाज में चली आ रही है। ये बन्धुआ मजदूर किसके पास मिलते थे? बड़े लोगों के पास, जमीदारों के पास, ताल्लुकेदरों के पास मिलते थे, हालांकि सबसे पहले इसी कांग्रेस सरकार ने स्वराज्य के बाद पहला कदम उठाया था कि जमीदारी प्रथा का इस देश से उन्मूलन कर दिया जाय और हमने उस प्रथा का उन्मूलन किया। आपको याद होगा—जमीदार अपने घर में बैठा रहता था, खुद कोई काम नहीं करता था, मजदूर सारे काम करते थे, लेकिन उनके काम का लाभ जमीदार उठाता था। समाज के अन्दर उस प्रथा को कानून के द्वारा समाप्त कर कांग्रेस ने एक क्रान्तिकारी कदम उठाया था, जिसका अहसास शायद आप नहीं कर रहे हैं।

अब जहां बंधुआ मजदूरों की बात है—हो सकता है कुछ लोग अब भी गरीब मजदूरों का शोषण करते हैं, मैं आपकी इस भावना से अपने को सम्बद्ध करता हूं। लेकिन जो वास्तव में बंधुआ मजदूर थे, वे पांच-दस साल से पैदा नहीं हुए थे, वे तो बहुत पहले से चले आ रहे थे, और

किसी दल ने यदि उनकी तरफ अंगुली उठाई तो वह कांग्रेस दल था, हमारी नेता श्रीमति इन्दिरा गांधी ने पहली बार इस बात को उठाया····

श्री मनीराम बागड़ी : क्या गांधी ने नहीं उठाया, क्या जवाहर लाल ने नहीं उठाया, सिर्फ इन्दिरा गांधी ने उठाया—यह क्या बात है ?

श्री धर्मवीर : सर्व प्रथम कानूनी रूप देकर इस प्रथा को समाप्त करने का श्रेय श्रीमती इन्दिरा गांधी को है—इस बात को भुलाया नहीं जा सकता। इतना ही नहीं उन्होंने अपने बीस सूत्री कार्यक्रम में इसको स्पेशल प्रोग्राम में रखा है, इसको प्रायोरिटी दी गई है ताकि इस प्रथा को जल्द से जल्द समाप्त किया जाय।

हमारे माननीय सदस्य रेड्डी साहब ने कहा था कि यह बड़े शर्म की बात है। हम सब इससे सहमत हैं कि यह बहुत लज्जा की बात है। यदि इस समाज में अब भी बन्धुआ मजदूर पाये जायें तो हम सब इसके लिए दोषी हैं, समाज दोषी है। हमें सबसे पहले इस तरह का वातावरण इस देश में पैदा करना पड़ेगा कि इस देश में कोई किसी का बंधुआ नहीं है। जो मजदूर कहीं भी काम करता है उसको उसकी मजदूरी के अनुसार वेतन मिलना चाहिये, उसके मूवमेन्ट पर, उसके घूमने-फिरने पर किसी प्रकार की कोई रोक नहीं लगाई जा सकती, उसका शोषण नहीं होना चाहिये। इसके लिये कानून बना हुआ है। लेकिन आप जानते हैं हमारे देश में अनेक कानून बने हुए हैं, जैसे कोई डकैती करता है तो उसको सजा होती है, कोई कत्ल करता है तो उसको सजा होती है, कोई भी व्यक्ति यदि किसी अपराध में पकड़ा जाता है तो उसको सजा मिलती है और हर प्रकार के अपराधों के लिये कानून है, प्रश्न यह है कि उनका परिपालन किस प्रकार हो। इसके लिये भी हमें समाज में वातावरण बनाना होगा और मैं समझता हूं यदि आप सब सहयोग करें, क्योंकि इसमें आप सब का ही उत्तरदायित्व है, तो इस प्रथा को इस देश में बहुत जल्दी समाप्त कर सकते हैं।

अब जहां तक आंकड़ों का प्रश्न है—आंकड़े कहां से कलैक्ट किये जायें ? इस काम के लिये राज्य सरकार के अधिकारियों से जो रिपोर्ट हमारे पास आती है हमें उन पर ही चलना पड़ता है और जहां तक उनके रिहैबिलिटेट करने का प्रश्न है यह काम भी हम उन्हीं के माध्यम से करते हैं। बंधुआ, मजदूरों के बारे में कोर्ट ने स्पष्ट रूप में स्वीकार किया है—एक्ट के धारा 2 में प्रावधान है कि बंधुआ मजदूरों की परिभाषा क्या है। यदि उस परिभाषा के आधार पर खोजने जायें तो उनकी संख्या नगण्य होगी। एक्ट में कहा गया है—

> (g) "Bonded Labour system" means the system of forced, or partly forced, labour under which a debter enters or has or is presumed to have entered into an agreement with the creditor to the effect that,—
>
> (i) in consideration of an advance obtained by him or by any of his lineal ascendants or descendents (whether or not such advance is evidenced by any document) and in consideration of the interest, if any, due on such advance, or
>
> (ii) in persuance of any cus-

tomary or social obligation, or

(iii) in pursuance of an obligation devolving on him by his succesison..."

इसी प्रकार से जो परिभाषा बनाई गई है, उसी के अन्तर्गत अधिकारी काम करते हैं। यहां बैठकर जो परिभाषा बनाई गई है, उसी केअन्तर्गत ही तो अधिकारी काम करेंगे। हरियाणा की बात कही गई है। हरियाणा राज्य सरकार से जानकारी प्राप्त की गई है। उन्होंने बताया है कि वहां पर इस तरह की शिकायत नहीं है। जहां तक बंधुआ मजदूरों का ताल्लुक है, ऐसा नहीं है कि सरकार को अब पता लगा है। यह तो एक कंटीनुअस प्रासेस है। एक बार उनको पुनर्वासित कर दिया जाता है। इसके बाद फिर वे गंदी आदतों के शिकार होकर या अन्धविश्वास के शिकार होकर फिर से उसी स्थिति में पहुँच जाते है। इसमें उनका दोष नहीं है। यह अशिक्षा के कारण है।

जो केसेस न्यायालय में विचाराधीन हैं, उन पर निर्णय होने के बाद ही कोई कार्यवाही की जा सकेगी।

श्री मनीराम बागड़ी : आपके स्टेटमेंट में यह है कि हाईकोर्ट के जज ने फैसला दिया है कि बंधुआ मजदूर हैं। अगर हैं तो उनको रिलीज किया जाए।

श्री धर्मवीर : अभी फैसला नहीं हुआ है। अभी मामला विचाराधीन है। चित्तौड़गढ़ के बारे में राज्य सरकार ने बताया है कि इस तरह की कोई सूचना उनके पास नहीं आई है।

श्री मनीराम बागड़ी : इसमें लिखा है कि डिस्ट्रिक्ट मजिस्ट्रेट ने हुक्म दिया है कि बंधुआ मजदूरों को रिलीज किया जाए। हरियाणा के बारे में।

श्री धर्मवीर : मैं भी हरियाणा के बारे में ही बता रहा हूं। यह तो आईडिएंटीफिकेशन का काम है। अगर आईडिएंटीफाई हो जाएगा कि ये बंधुआ मजदूर हैं तो जरूर उनको रिलीज किया जायगा और कार्यवाही की जाएगी।

चित्तौड़गढ के बारे में जैसा कि मैंने बताया है कि राज्य सरकार के पास कोई सूचना नहीं है। अगर माननीय सदस्य को जानकारी हो तो वे बताएं, अवश्य उसकी जांच कराई जाएगी। हमारे पास भी कोई प्रार्थना पत्र नहीं आया है।

श्री मनीराम बागड़ी : बंधुआ मजदूर रखना जुर्म है या नहीं ?

श्री धर्मवीर : बिल्कुल जुर्म है।

श्री मनीराम बागड़ी : तो फिर जहां रिलीज किए गए हैं, वहां पर अपराधियों के खिलाफ क्या कार्यवाही की गई। उनको गिरफ्तार किया गया या नहीं।

*(Interruptions)***

MR. DEPUTY-SPEAKER : Mr. Rahi, your name is not there in the Calling Attention. Mr. Bagri can represent the case well. Mr. Rahi will not on record.

*(Interruptions)***

MR. DEPUTY-SPEAKER : The Hon Minister need not reply to Mr. Rahi.

*(Interruptions)***

*Not Recorded.

श्री धर्मवीर : जो भी अपराधी होते हैं, उनके खिलाफ कानूनी कार्यवाही अवश्य होती है। अदालत में जाने के बाद शहादत के बिना क्या किसी को सजा दे सकते हैं ? यह आप जानते हैं। जब भी हमने पकड़ने की कोशिश की तो मालिकों ने अदालत से स्टे आर्डर ले लिया।

(व्यवधान)**

MR. DEPUTY-SPEAKER : You reply to Shri Mani Ram Bagri only and not to anybody else

*(Interruptions)***

SHRI DHARMAVIR : I have told them. But they are politicalising the issue. I have already requested them not to politicalise the issue and we should think seriously about the problem. But they are trying to politicalise it. Therefore, I have to answer it on political basis.

*(Interruptions)***

MR. DEPUTY-SPEAKER : You may go on. He will not see. That is what I say.

SHRI DHARMAVIR : बागड़ी जी को विनम्र तापूर्वक जानकारी देना चाहता हूं कि Delhi Administration have accepted the recommindation of the court of enquiry on Bhatti mines and have taken the following decisions :

(a) Delhi Mines and mineral rules have been amended to provide for grant of lease on long term basis.

(b) The old system of doing mining by contractors has been done away with. TIDC is now carrying out cperation in Bhatti mine departmentally.

(c) Administration have decided not to grant permit to any private party in future.

जो भी कोर्ट आफ इंक्वायरी की रिपोर्ट आई है, उस पर कार्यवाही कर रहे हैं और दिल्ली की सरकार ने भी उसको स्वीकार किया है।

श्री मनीराम बागड़ी : कमीशन जो मुकर्रर किया था, वह सिर्फ दिल्ली के लिए था या उसमें फरीदाबाद भी आता है। फरीदाबाद में लागू किया गया या नहीं ?

श्री धर्मवीर : देशपाण्डे कमेटी जो बनी थी, उसमें फरीदाबाद का सवाल नहीं है। वह सभी जगह दुर्घटनाओं के लिए थी। जहां तक फरीदाबाद का सवाल है, राज्य सरकार स्वयं उसको देखेगी और केन्द्र सरकार की तरफ से भी लिखा जायेगा कि देशपाण्डे कमेटी की रिपोर्ट के आधार पर कार्यवाही की जाए।

श्री मनीराम बागड़ी : मैं इसलिए पूछ रहा हूं क्योंकि केन्द्र ने कमेटी बनाई थी और पार्लियामेंट में भी उसको रखा गया था।

श्री धर्मवीर : इस समय मेरे पास सूचना उपलब्ध नहीं है। समय-समय पर बान्डेड लेबर के बारे में इन्सपैक्शन भी हम लोग करते रहते हैं। आन्ध्र प्रदेश, बिहार, कर्नाटक, केरल, गुजरात, महाराष्ट्र, उड़ीसा, राजस्थान, तमिलनाडु और उत्तर प्रदेश में बंधुआ मजदूर पाए जाते हैं। सारे देश में सिर्फ ये ही 11 ऐसे राज्य हैं। राज्यों को कहा गया है कि जिलाधिकारियों को निर्देश दें कि स्थानीय स्तर पर विजिलेंस कमेटी बनाएं।

*Not Recorded.

श्री मनीराम बागड़ी : हरियाणा, इसमें शामिल नहीं है क्या ? हाई कार्ट का फैसला है ।

श्री धर्मवीर : मैंने बता दिया है कि फैसला नहीं हुआ, अभी विचाराधीन है ।

It is provided in the Act. The issue whether under the Act, it is a bonded labour or not is still pending in the court.

बराबर इसकी मौनिटरिंग होती है और वहां के जिलाधीश के नेतृत्व में जो स्थानीय विजिलैंस कमेटी हैं, उनको इस प्रकार से सूचना मिलती है, वह उसकी जानकारी करके भारत सरकार को भेजते हैं । यही मैं अपील करना चाहता हूं कि इसमें हमें और आप सब को बराबर भाग लेना होगा ।

SHRI BANARSIDAS (Bulandashahr) : Sir. I am on a point of order.

MR. DEPUTY-SPEAKER : In the call-attention, your name is not there. There is no point of order.

SHRI BANARSIDAS : Sir, I am raising a point of order under rule 197. Rule 197 (a) provides :

> "(2) There shall be no debate on such statement at the time it is made but each member in whose name the item stands in the list of business may, witb the permission of the Speaker, the pesmission of ask a question :"

My objection is, now a debate is going on. The Minister is interrupting his speech and the Hon. Member is also making his speech.

SHRI RAMAVATAR SHASTRI : (Patna) : He is helping you.

SHRI BANARSIDAS : The Minister is asking a question from the Member. It is permissible ? He should confin³ himself to the questions put by hee Hon. Member. They should not ttner into a debate.

MR. DEPUTY-SPEAKER : I uphold your point of order. I would repuest all the Hon. Members to stick to the rules. I would request all Members including the Minister to stick to the rules.

I am thankful to you for having come to my rescue.

SHRI DHARMAVIR : I am thankful to Shri Banarsidas who has raised certain points. I think, he will request the Hon. Members sitting in the Opposition side. Some queries have been raised by the Hon. Member and therefore I have mentioned that I am not making any speech here. Since Mr. Bagri made certain observations, I have to clear my position.

अभी श्री मनीराम बागड़ी ने एक और प्रश्न पूछा कि कितने लोगों को सजा हुई । मेरे पास वह सूचना तो अभी नहीं है, लेकिन जहां भी इस प्रकार से लोग मिले हैं जिन्होंने जबर्दस्ती किसी को बन्धुआ बनाकर रखा है, उनके खिलाफ कार्यवाही हुई है, गिरफ्तारियां हुई हैं और उनको दण्ड भी दिये गये है । वह सूचना मेरे पास इस समय नहीं है, वह मैं फिर बताऊंगा ।

जितने भी सवाल माननीय श्री बागड़ी ने उठाए हैं उनका उत्तर में मैंने पुरी तरह से उन्हें सन्तुष्ट करने की चेष्टा की है । अब यह इन्फार्मेशन मेरे पास आ गई है :

Number of cases registered under the Bonded Labour System Act from 24-10-1975 is 6,937.

1975 से जो केसेज रजिस्टर्ड किये गये, उनकी संख्या 6,937 है । इससे आप अन्दाजा कर सकते हैं कि हमारी मशीनरी कितनी एक्टिव है । 6,937 केसेज हमने इसके खिलाफ रजिस्टर किये उसमें से 673

को सजा हुई है और करीब 1.14 लाख रुपये का जुर्माना भी किया गया। ऐसा नहीं है, हम प्रयास कर रहे हैं।

यह एक सामाजिक अपराध है, समाज के लोगों में भावना जागृत करने के लिए हम सब को निकलना चाहिए और कहना चाहिए कि केवल कानून के माध्यम से हम इसका समाधान नहीं कर सकते हैं।

श्री रामविलास पासवान (हाजीपुर) : उपाध्यक्ष महोदय, श्री धर्मवीर एक गरीब और शिड्यूल्ड कास्ट परिवार से आते हैं, अत: मैं उनकी भावना और वेदना को अच्छी तरह से समझता हूं। बंधुआ मजदूर हमारे परिवारों ही के लोग हैं। श्री वीरेन्द्र पाटिल बताएं कि सरकार इस बारे में क्या कदम उठा रही है।

अपने जवाब में मन्त्री महोदय ने अपनी ओर से कुछ नहीं कहा है। उसमें उन्होंने हर बात में सुप्रीम कोर्ट का हवाला दिया है। लगता है कि इस देश में प्रशासन या एडमिनिस्ट्रेशन नाम की कोई चीज नहीं रह गई है। सुप्रीम कोर्ट का हम धन्यवाद करते हैं, क्योंकि अगर इस देश में सुप्रीम कोर्ट न होता, तो आजादी के 36 बरसों के बाद भी सरकार की आंखें न खुलतीं कि इस देश में बंधुआ मजदूर हैं या नहीं। इस सदन के माध्यम से मैं तीन संस्थाओं को धन्यवाद देना चाहता हूं। सुप्रीम कोर्ट, गांधी पीस फाउंडेशन और बंधुआ मुक्ति मोर्चा। इन तीन संस्थाओं ने मामले को उजागर किया है और वे सराहनीय हैं। श्री धर्मवीर के प्रति मुझे बड़ी श्रद्धा, प्यार और स्नेह है। इस विषय में दो दस्तावेज हमारे सामने हैं :—

"Writ Petition No. 2135 to 1982; Bandhua Mukti Morcha *Vs.* Union of India.

In the matter of inquiry by Shri Lakmidhar Mishra, Director-General (Labour Welfare) and Ex-Officio Joint Secretary to Government of India, Ministry of Labour and Rehabilitation (Department of Labour) into the alleged existence of bonded labour in the stone quarries and stone crushers of Faridabad district and implementation of the provisions of the Minimum Wages Act..."

रिट पेटीशन 2135 के बारे में मन्त्री महोदय ने अपने वक्तव्य में कहा है :—

"बंधुआ मुक्ति मोर्चा बनाम भारत सरकार द्वारा दायर की गई 1982 की रिट याचिका संख्या 2135 में उच्चतम न्यायालय ने निर्देश जारी किए, जिसमें अन्य बातों के साथ-साथ, राज्य सरकार से कहा गया है कि वे जिला मजिस्ट्रेटों को अनुदेश दे कि बंधुआ श्रमिकों का पता लगाने के काम को शुरू करें और इसे उच्च प्राथमिकता दें।

जब तक सुप्रीम कोर्ट को यह एहसास न हो कि कोई प्राइमाफेशी मामला है, उसमें कोई दम है, तब तक वह 11 पायंट्स का निर्देश जारी नहीं कर सकता। सुप्रीम कोर्ट ने पहले जजमेंट में कहा :—

"The Government of Haryana will without any delay and at any rate within six seeks from today constitute Vigilance Committee in each sub-division of a district in compliance with the requirements of Section 13 of the Bonded Labour System (Abolition) Act, 1976 keeping in view the guidelines given by us in this judgement."

13 hours

मिश्र साहब ने 295 बंधुआ मजदूरों की व्यक्तिगत जांच की और उन्हें बंधुआ मजदूर पाया। मेरे पास वह पूरी लिस्ट है। यह मामला है फरीदाबाद का, जो हरियाणा में है। मन्त्री महोदय ने कहा है कि हरियाणा में बंधुआ मजदूरों के सम्बन्ध में कोई डिटेक्शन नहीं हुआ है। सरकार एक टैकनिकैलिटी के आधार पर कह सकती है कि सुप्रीम कोर्ट ने उनको एनक्वायरी सौंपी और उन्होंने दो रिपोर्ट सबमिट की हैं, मगर इस बारे में अभी सुप्रीम कोर्ट का जजमेंट नहीं हुआ है। मैं समझता हूं मन्त्री महोदय ने डी जी की रिपोर्ट को पढ़ा होगा और वह अलमारी में बन्द नहीं होगी या रद्दी की टोकरी में नहीं फेंक दी गई होगी। अगर श्री लक्ष्मीधर मिश्र की रिपोर्ट और सुप्रीम कोर्ट की जजमेंट को देखा जाए, तो मैं कह सकता हूं कि इससे ज्यादा शर्म की बात इस देश के लिए और कोई नहीं हो सकती है। उसने अपनी रिपोर्ट में कहा है कि उन्होंने 205 बंधुआ मजदूरों की एक-एक की व्यक्तिगत जांच कर के उनको बंधुआ मजदूर पाया। इतना ही नहीं, उन्होंने अनुमान लगाया है कि बाकी दस हजार मजदूर इसी हालात में बंधुआ हैं। अभी सबसे पहले बंधुआ मजदूरों की चर्चा हो रही थी कि बंधुआ मजदूर हैं ? कौन बंधुआ मजदूर वह हैं जिन्होंने आजादी के 36 सालों के बाद भी अभी तक आजादी की रोशनी नहीं देख, आजाद भारत में भी जो गुलाम पैदा होते हैं। बंधुआ मजदूर वह हैं जिन के हाथ काट दिए जाते हैं यदि वह भागने की कोशिश करते हैं। आज भी उनको जलाया जाता है। मैंने कहा कि यदि आप रिपोर्ट देखेंगे तो पता चलेगा कि किस तरह के जघन्य अपराध उनके साथ में हो रहे हैं। कांस्टीच्यूशन का आर्टिकल 23 यह कहता है कि :

"23. Prohibition of traffic in human beings and forced labour—

(1) Traffic in human beings and Begar and other similar forms of forced labour and prohibition and any contravention of this provision shall be an offence punishable in accordance with law."

यह आप का संविधान कहता है। यदि संविधान की धारा 14 देखें, 15 देखें, संविधान की धारा 19, 21, 24, 38, 39, 39-ए, 41, 42, 43, 47 सारा भरा पड़ा है लेकिन मैंने जैसा पहले ही कहा कि आप की नीयत क्या हैं ? सुप्रीम कोर्ट ने यह सारा का सारा काम किया है, सुप्रीम कोर्ट जजमेंट दे रहा है, सुप्रीम कोर्ट गाइडेंस दे रहा है। हमारे यहां बिहार का मामला था। बिहार में जहां 400 लोग गुलामी की जिन्दगी व्यतीत कर रहे थे, समस्तीपुर जिले के वांदा गांव में, सुप्रीम कोर्ट ने और हाईकोर्ट ने जजमेंट दिया।

MR. DEPUTY-SPEAKER : You have got your name in the other discussion also.

SHRI RAM VILAS PASWAN : Yes.

MR. DEPUTY-SPEAKER : You have got to leave after that also.

SHRI RAM VILAS PASWAN : Both are important. Bonded labour is not less important than the Sri Lanka issue.

मैं यह कह रहा हूं सुप्रीम कोर्ट ने गाइडलाइन्स दीं, लेकिन उसके बावजूद भी उनको बसाने का काम नहीं हुआ। जब अभी हाल में 1983 में जाकर सुप्रीम कोर्ट

ने जजमेंट दिया है तब जा कर, जब सुपीम कोर्ट ने यह कहा कि यह व्यवस्था करनी पड़ेगी, तब जाकर थोड़ा बहुत काम हो रहा है। लेकिन सुप्रीम कोर्ट में कितने लोग जा सकते हैं ? जो गरीब हैं वह सुप्रीम कोर्ट में जा सकते हैं ? मैं तो कहता हूं कि सरकार की रिपोर्ट चाहे जो भी हो, लेकिन धर्मवीर भाई इस बात को मानते हैं कि इस देश में बांडेड लेबर अगर देखा जाए तो 5 करोड़ से कम नहीं हैं। आप गांवों में जाकर देखिए, चाहे आप का गांव हो चाहे मेरा गांव हो, जो मजदूर काम कर रहा है बड़े-बड़े भूमिपतियों के यहां जिसको मुश्किल से दस रुपये कभी उसने दिए होंगे, उसके बदले में पुस्त दर पुश्त उससे वह काम करवाते हैं। 4 बजे सवेरे उसका हल बैल लेकर वह जाता है, दिन भर खेत-खलिहान में रहता है, जब सूर्यास्त हो जाता है तब घर पहुंचता है और उसको उतना ही खाना दिया जाता है जिसमें 4 बजे सवेरे उसकी नींद टूट जाए और 4 बजे सवेरे फिर हल बैल लेकर चला जाए। आप क्या कहेंगे कि वह बंधुआ मजदूर नहीं है ? खेसारी के दाल की चर्चा मैंने इसी सदन में की थी। लंगड़े गांव की कहानी आप पढ़िए, गांधी पीस फाउन्डेशन की तरफ से किताब में निकाली गई है। इसलिए यह बंधुआ मजदूरों का सवाल बड़ा जजबाती सवाल है और आजाद मुल्क के ऊपर तो यह एक कलंक है। इसीलिए सरकार से पहली चीज तो मैं यह जानना चाहूंगा कि सरकार ने इस सम्बन्ध में क्या कार्यवाही की है ? सरकार का अपना कोई विजिलेंस है या नहीं, सरकार की अपनी कोई मशीनरी है या नहीं जिसके माध्यम से वह सर्वे करवा सकती है कितने लोग बंधुआ मजदूर हैं ? दूसरी बात मैं जानना चाहूंगा कि आप ने एक मामला और उठाया है। आप ने कहा है पेज नं० 2 पर कि दिल्ली प्रशासन ने भी सूचित किया है कि भविष्य में गैर-सरकारी पक्षों को खनन के लिए कोई परमिट नहीं दिया जाएगा।

बंधुआ मजदूर के विभिन्न रूप हैं। कोई खेत में काम करता है बंधुआ मजदूर के रूप में, कोई खान में काम करता है, कोई कारखाने में काम करता है, बंधुआ मजदूर के रूप में, यानी बंधुआ मजदूर का स्वरूप आप को अलग-अलग देखने को मिलेगा। आप ने कहा है कि भविष्य में गैर-सरकारी पक्षों का खनन के लिए कोई परमिट नहीं दिया जाएगा। मेरा परसों ही प्रश्न था, मैं उसका जवाब लाना भूल गया, उसमें आप ने स्वीकार किया है कि इसी दिल्ली में अभी भी प्राइवेट खानें चल रही हैं। और 3 अप्रैल का जो पेपर है उसके मुताबिक :

> "The Delhi Administration will no longer give mining permits to private parties. This was stated by the Chief Secretary, Mr. R. M. Aggarwal, at a high level meeting of the officials of the Administration, Haryana and the Union Labour Ministry here on Saturday."

मैं सरकार से जानना चाहता हूं कि मन्त्री जी ने इस सदन में कई बार कहा है लेकिन यह प्राइवेट माइन्स खुलीं कैसे ? हो सकता है भविष्य में आप उनको कोआपरेटिव सोसायटी के नाम पर दे दें हालांकि अभी भी सोसायटीज ही चला रही हैं। जेब गरम कर दी जायेगी तो सारा मामला बन जायेगा। पिछली बार जब पाटिल साहब ने यहां पर जवाब दिया था तो उनको सुनकर मुझे बड़ी खुशी हुई थी कि उनका दिल एकदम साफ है और

[श्री रामविलास पासवान]

सारे इंस्ट्रक्शन्स को फालो किया जाता है लेकिन उसके बावजूद मैं पाटिल साहब से जानना चाहता हूं कि क्या हुआ ? आज के ही अखबार में निकला है कि 5 अप्रैल को 25 वर्षीय शहाबुद्दीन नाम के मजदूर की मृत्यु हो गई, ऊपर से मिट्टी गिर गई और वह उसमें दब गया। क्या यही है सुरक्षा व्यवस्था और इसी तरह से इंस्ट्रक्शन्स को फालो किया जा रहा है ?

बान्डेड लेबर के लिए पहले तो आपने कहा था कि देश में बान्डेड लेबर नहीं हैं लेकिन अभी शायद आप कह रहे थे कि 1975 में श्रीमती इन्दिरा गांधी का पहली बार बयान हुआ कि देश में बान्डेड लेबर हैं।....

श्री धर्मवीर : मैंने यह कहा था कि 1975 में श्रीमती इन्दिरा गांधी ने इस प्रथा को समाप्त करने के लिए कानून बनाया।

श्री राम विलास पासवान : सन् 1975 से पहले हमारा शासन नहीं था इसलिए यह भी जवाब देही आपकी ही थी। उससे पहले चाहे नेहरू जी का या शास्त्री जी का शासन रहा हो, उससे आप अपने को मुक्त नहीं कर सकते हैं। आजादी के बाद इस देश के जो निवासी हैं सभी को समान अधिकार हैं—चाहे कोई रानी हो या मेहतरानी है, सभी के समान अधिकार हैं। लेकिन क्या आजादी के 36 सालों के बाद भी आप आज कहने के लिए तैयार हैं कि सभी को समान अधिकार प्राप्त हैं। आज इस देश के केवल 5 परसेन्ट लोग ही आजादी का रस पी रहे हैं, बाकी 35 प्रतिशत उससे वंचित हैं। और 50 परसेन्ट लोग जो गरीबी की रेखा के नीचे हैं वे सबके सब किसी न किसी रूप में गुलामी का जीवन व्यतीत कर रहे हैं। इसलिए मैं यह जानना चाहता हूं कि सुप्रीम कोर्ट ने जो डायरेक्शंस दिए हैं और श्री लक्ष्मी धर मिश्र जो डायरेक्टर जनरल हैं, ज्वाइन्ट सेक्रेटरी भी हैं, उन्होंने जो रिपोर्ट पेश की है उसकी बिना पर सरकार कोई कार्यवाही कर रही है या नहीं ?

दूसरी बात यह है कि हरियाणा, बिहार या मध्य प्रदेश की सरकार इस समस्या को साल्व नहीं कर सकती है क्योंकि बंधुआ मजदूरों की समस्या सांविधानिक है और इस रेस्पांसिबिलिटी को आपको ही अपने ऊपर लेना होगा। सरकार ने 31-5-83 के एक प्रश्न के उत्तर में बताया था कि 1,56,817 मजदूरों में से 1,14,662 मजदूरों को आपने रिहैबिलिटेट कर दिया लेकिन फिर भी 42,155 मजदूर बसाए जाने से रह गए। विदेश से आए हुए रेफ्यूजीज को बसाने में तो आप प्राथमिकता देकर कार्यवाही करते हैं लेकिन आपने देश के ही बंधुआ मजदूर आजादी की नयी रोशनी में जी सकें—उसके लिए आपके पास कोई व्यवस्था नहीं है।

उपाध्यक्ष महोदय, मैं आपके सामने विनम्रता पूर्वक कहना चाहता हूं कि अभी हमारे भाई धर्मवीर जी ने कहा कि आप हमें बताइए, मैं छुड़ाऊंगा। लेकिन मुझे अफसोस हो रहा है यह कहते हुए कि मैंने इस सदन में एक मामला उठाया था कोई कार्यवाही नहीं की गई। हमारे यहां के हरिजन, बिहार और उत्तर प्रदेश, लोग पंजाब और हरियाणा में काम करने के लिए जाते हैं। उनको स्टेशन पर पुलिस

की सांठगांठ से पकड़ कर बंधुआ मजदूरी के रूप में काम करवाया जाता है। उनके पैसे छीनकर उनको बैगर-होम में रखा जाता है। आपका सोशियल वैलफेयर डिपार्टमेंट और बंधुआ मजदूरी कैसे चलाती है, यह मैं आपको बताना चाहता हूं। एक आदमी से बंधुआ मजदूरी करवाई गई और उसको बन्द करके बैगर होम में रख दिया गया। किंग्जवे कैम्प में बैगर के नाम पर बन्द कर दिया गया। उसका सारा पैसा पुरानी दिल्ली के प्लेट फार्म नं० 13 पर पकड़कर छीन लिया गया और बन्द कर दिया गया। वह आदमी एक साल के बाद छुटता है। हमारे बगल के गांव का एक लड़का, जिसका नाम भी राम विलास पासवान है, जाता है और कहता है तुम्हारे लड़के को बन्द कर दिया गया है और हो सकता है कि उसको मार भी दिया जाए। वह आदमी मेरे पास आता है और सारी बात बताता है। मैं उसको लेकर उसी वक्त होम मिनिस्टर के पास गया। होम मिनिस्टर ने तुरन्त टंडन को फोन किया और कहा कि पता लगाओ यह आदमी कहां बन्द है। यह घटना अक्टूबर, 1983 की है। इसके बाद आज तक कोई कार्यवाही नहीं की गई। मैं पता लगाते-लगाते 6 मार्च को किंग्जवे कैम्प गया। वहां मैं श्री वर्मा, अधीक्षक, से मिला और अपना परिचय देते हुए उस आदमी के बारे में पूछा। उन्होने कहा—यह आदमी बन्द है....

Sir, if you do not understand, that is not my fault...If you do not know Hindi, that is not my fault.

MR. DEPUTY-SPEAKER : You should know this is a calling attention. You are expected to put questions only, but you are making a speech. Please now conclude.

SHRI RAM VILAS PASWAN : Please don't waste my time and your time. Please don't try to distrbtu me.

MR. DEPUTY-SPEAKER : You go on making speeches.

SHRI RAM VILAS PASWAN : I am going to put my question.

MR. DEPUTY-SPEAKER : Don't convert it into a general discussion.

श्री राम विलास पासवान : वहां यह पता लगाकर कि वह आदमी काम करने के लिए गया हुआ है। जो मजदूर वहां पर बन्द किए जाते हैं, उनसे काम करवाकर, मजदूरी भी उनको, 11 रु०, नहीं दी जाती है। आठ तारीख को जाकर उसको रिलीज करवाया, उसकी जमानत देकर। भारत सरकार कोई कदम नहीं उठाती है, संसद सदस्य जाकर उसको रिलीज करवाते हैं। उस आदमी के पास एक पैसा भी जाने के लिए नहीं था, घर वह कैसे पहुंचेगा। उसको टिकट दिलवाकर घर भेजने का इन्तजाम किया। इसलिए उपाध्यक्ष, महोदय मैं आपके माध्यम से पूछना चाहता हूं कि आपका सतर्कता विभाग क्या काम करता है? आप कैसे पता लगाते हैं? बंधुआ मजदूरी से सम्बन्धित अब कितने लोगों को सजा हुई है? आप नेशनल सिक्योरिटी एक्ट के तहत हमको बन्द कर सकते हैं, दूसरो को बन्द कर सकते हैं, लेकिन जो लोगों को जानवरों की तरह से बंधुआ मजदूर बनाकर रखता है, उसके खिलाफ आपका नेशनल सिक्योरिटी एक्ट लागू नहीं होता है आप भारत के लोगों को गुलाम बनाने की कोशिश कर रहे हैं। गुलाम चाहे अपने ही देश का क्यों न हो, विदेशी गुलामी को दूर करने के लिए हमने खून बहाया, लेकिन इस गुलामी को दूर करने के लिए एक न एक दिन जरूर आग भड़केगी। इसलिए मैं माननीय मन्त्री जी से जानना चाहता हूं कि सरकार इस सम्बन्ध में क्या कार्यवाही करने जा रही है?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI VEERNDRA PATIL) : I share the concern of the Hon Member, Mr. Paswan so far as the plight and the problem of the bonded labour is concerned.

Sir, at the same time, I want to humbly submit to the House as also to the Hon. Member, through you, that according to the act passed by this august House, the problem of identification, release and rehabilitation of the bonded labour is the responsibility of the State Government. Although all the Hon. Members are aware of fact, yet, I am repeating it because they were asking me just now as to why the Government of India should not take up this responsibility of identifying and liberating and rehabilitating the bonded labour. Although there is a central Act, the enforcement of the act is entirely on the shoulders of the State Government Simply because it is for the State Government or the State Government is the appropriate authority for implementing this Act, we are not keeping quiet. On the other hand, we are repeatedly writing to all the State Governments in this matter and we are sending our senior officers to the different States where there are incidents of bonded labour to find out how the act is being implemented and how the bonded labour released is being rehabilited. In the matter of rehabilitation, we have gone a step further and have agreed to meet the fifty per cent of the cost that is required for rehabilitating the released bonded labour. Sir, my Hon. colleague just now told the House that the bonded labour is a continuing process. So far, all the States put together, only 11 have acepted the existence of bonded labour in their State. In spite of our repeatedly writing to all the State Governments, there are certain State Governments, Haryana has been pointed out by my hon. friend and other Members from the Opposition side, who are sending back replies to us saying that in their State, bonded labour is not at all prevalent: There is no bonded labour prevalent in that State. I would like to know from the Hon. Member that when we get such a report, what is it that we can do ? We can repeatedly write to them. I agree with the Hon. Member that in the matter of identification in the matter of giving relief to the people who are considered to be bonded labour, certain organisations, particulary, after the Supreme Court has come to their rescu.—I do not dispute that point—certain voluntary organisations, are also making their attempts to identify the bonded labour. I being in charge of the Ministry would like to make it clear that I am prepared to welcome all the voluntary organisations who are prepared to take up this work of identification of the bonded labour and, whatever is possible to encourage such voluntary organisations, they will not find any shortcomings from my side. That is why I want to assure the Hon. Members that we want to encourage more and more the voluntary organisations to come into the field, to help and assist the State Governments inidentifying the bonded labour.

Sir, the Hon. Member, Shri Paswan should not suspect the *bonafides* of the Government. We, the Government of India and all the State Governments in the entire country, are fully committed to the total abolition of the bonded labour system. It is again for the States, for the society and for the entire organisation and also for the Hon. Members to assist and to copperate and coordinate the activities so that the bonded labour system is totally abolished.

Then, the Hon Member wanted to know about a case pending in the Supreme Court. I will give details of the case.

The Bandhua Muki Morcha filed a writ petition in the Supreme Court in 1982 about the existence of bonded labour in Faridabad stone quarries and non-compliance with the provisions of the Mines Act and Rules and Regulations regarding stone quarries in Faridabad. The Supreme Court issued

21 instructions to the Central Government and State Governmenton 16.12.83. One of the directions relate to the identification of bonded labour in Faridabad. Sir, the Hon. Member Is under the impression and he has already come to a conclusion that there is prevalence of bonded labour in Haryana and Faridabad. In the statement read out, my honourable colleage has already made it clear that the Supreme Court has issued direction in respect of two areas and the State Government has been asked to instruct the District Magisatrate to take up the work of identification of bonded labour and to give it top priority. The directive that is received from the Supreme Court is to ask the District Magistrate to take up this 'work of identification'. So, it is for them to take up this work of identifications. Sir, the Hon. Member seems to be under the impression that although the Supreme Court has issued 21 directions, neither the Central nor State Government has taken any action.

SHRI RAM VILAS PASWAN : What is the report of Mr. Mishra ?

SHKI VEERENDRA PATIL : I will meet all your points.

After we received the directive, follow up action was taken for implementat on of the directive given by Supreme Court on 16.12.83. Number one : A task-force was constituted under the Chairmanship of Joint Secretary to secure the implimentations of the directions of the Supreme Court. One of our senior Joint Secretaries is the Chairman of that task-force. The task-force at its meeting held on 6.1.84. constituted a joint inspection team of Central Government and State Government of Haryana to undertake intensive inspection with a view to secure the compliance of the directions of the Supreme Court. Various agencies have been taking up follow up action. Other agencies have also taken up other actions.

And, with regard to Mr. Lakshmi Dhar Mishra, he was not appoinetd by us, he was appointed by the Supreme Court. The Supreme Court appointed Mr. Lakshmi Dhar Mishra (Director General, Labour Welfare) as Commissioner to enquire into the conditions of labourers working in the stone quarries in Faridabad district as also to report in the compliance of the directionsissued by the court to the concerned agencies. I understand that Shri Mishra has already submitted his reports to the Supreme Court in two parts on 27.2.84 and 14.3.84. He has not submitted to the Government. He has submitted to the Supreme Court because Supreme Court has appointed him to submit these reports and these reports are in possession of the Supreme Court. It is for the Supreme Court to consider these reports and issue necessary further directions in the matter. They have yet to deliver the judgment. That is why my colleague has repeatedly said that the entire matteris *sub judice*. The Supreme Court, after receiving these two report from Mr. Lakshmi Dhar Mishra, has not taken any final decision. The case is not yet disposed of. It is still under consideration.

Sir, I would like to assure Hon. Members that whatever guidelines and whatever instructions and directions we may receive from the Supreme Court, we will implement them fully and we will ask the State Government also to implement those directions ard guidelines received from the Supreme Court in true letter and spirit.

We would not lag behind in implementing the decision that is going to be given by the Supreme Court.

The Hon. Member said that I had said that the Delhi Administration had decided not to issue permits to private parties. When a series of accidents took place in Bhatti mines in Delhi, I had appointed a court of enquire to go into it, under the Chairmanship of Justice Deshpande. That Committee made report, and one of the recommendations of that committee is that lre-9] after, all the mines in Delhi shoud he

[Shri Veerendra Patil]

operated by the public sector or by DSIDC, and that private owners should not be asked to do so. Accordingly, the Delhi Administration accepted that report, and they are implementing it also.

श्री राम विलास पासवान : उनसे आप क्यों नहीं लेते हैं ?

But what has happened is that out of 14 stone quarry mines and five *bajri* mines in Delhi, three stone mines and three *bajri* mines are still with private parties. Those contracts were given long back, but the Delhi Administration accepted the recommendation of the Deshpande Committee only after its report was submitted to them.

SHRI VEERENDRA PATIL : The question is that these three stone mines and three *bajri* mines are still with private parties. Their term has expired. The Delhi Administration his issued orders to terminate their contracts. Their period has expired, but these parties are going to the court, and obtaining stay orders. That is the difficulty.

श्री राम विलास पासवान : स्टे, इसलिए मिलता है क्योंकि आपका वकील उनकी तरफ से पैरवी करता है ।

SHRI VEERENDRA PATIL : On the 4th, one accident was there, and a worker was killed. It was again a mine where the contractor is working, and the Delhi Administration has terminated his contract, and that contractor has gone to the court ; and he has got the stay order. After getting the stay order, he is still working the mine. That is why I say that the Delhi Administration has accepted, in principle, that they do not want to have any private contractor, and that they are asking DSIDC to work the mines. Therefore, the question of giving any area to private miners does not arise.

The Hon. Member, Mr. Paswan referred to certain incidents in Bihar, or in his constituency. I don't want to go into details because I do not myself know the details. But I want to tell the Hon. Member that in the beginning itself I said that I fully shared the concern which the Hon. Member had with regard to this problem. If there is any information which the Hon. Member has received with regard to bonded labour, he can pass it on either to me or to my colleague. I would like to assure him that from our side we will do our best; but we have got only limited options. We can only use our good offices, send our officers and ask the State Governments to see that this work of identification and of prividing relief and rehabilitation is implemented in spirit. I would like to assure again that within 24 hours of receiving the information from Mr. Paswan, from our Ministry we will immediately take action; and if necessary, I will not hesitate to direct one of our officers immediately to rush to the spot, enquire into the matter, discuss with the officers concerned, and with the authorities in the State concerned, and give relief to the suffering people. This is what I wanted to say.

I wanted to cover 1 or 2 points, because Mr. Ram Gopal Reddy seemed to think that the work of giving relief or of release of bonded labour in Rajasthan is not going on smoothly. It is not a fact, because according to the information I have before me, the total number of bonded labour identfied and released upto 29th February, 1984 in Rajasthan is 6,244.

Out of that, 6,190 have been rehabilitated, that means nearly more than 95 per cent of the bonded labourers who have been released and identified have been rehabilitated. So, the work in Rajasthan is going on smoothly and to our satisfaction If there are any drawbacks, if there are any particular instances, which the Hon. Member can bring to my notice, we will certainly

look into that matter and take necessary action. Mr. Ram Gopal Reddy wanted to know why this Compensation Act, which is very old, according to that, the quantum of compensation is small, why not we change it. I do not know whether he is aware of a fact. I am amending the Workmen's Compensation Act to provide more compensation, the quantum should be much more. A Bill is already introduced discussed and passed in the Upper House. It is going to come before this House, and I hope that during this session I will see that the Bill is passed ; once that Bill is passed I think the compensation that we are providing is going to be very much adequate.

श्री राम विलास पासवान : मैंने एक सवाल पूछा था कि आपने 1 लाख 56 हजार लोगों को बन्धुआ मजदूरी से मुक्ति दिलाई, आपका धन्यवाद, लेकिन जिसके अंडर से उन्हें मुक्ति दिलवाई, ऐसे कितने लोगों के खिलाफ कार्यवाही की और क्या की ? सेंट्रल गवर्नमेंट अपनी रिस्पोंसेबिलिटी ले, इसके लिये आप क्या कदम उठाने जा रहे हैं ?

SHRI DHARAMVIR : I have already reply to this whilere plying to the query made by Shri Bagrri that certain action has been taken. I can tell about your district. There the action has been taken. 6,937 cases were registered. 673 persons were convicted and a sum of about Rs. 1.14 lakhs was realised as fines. Whenever cases are brought to ourn otice, proper action is taken and the prosecutions are made.

SHRI CHITTA BASU (Barasat) : This calling attention relates to the condition of work of the workers engaged in queries and other mines. If you have got any experience of knowing the very horrible conditions of work under which thousands of workers are being forced to work today, I think, if you have got any humanity left with you, tears will come from your eyes. Since it is a calling attention, it is not the thing to narrate the description of the life. I would only mention some of the conditions of work and life of those unfortunate workers of our country.

There is a contract labour; there are sub-contractors and jamadars. These workers are not paid direct; they are paid through these sub-contractors and jamadars. They have got a very handsome cut.

I have some information that even if a worker is entitled to get, according to their calculation Rs. 20 or Rs. 25, ultimately after the commission is cut only a paltry sum of Rs. 8 or Rs. 10 actually reaches the workers working in the mines. You would be astonished to know the heart-rending conditions in which the workers work. They are working in hazardous conditions, in scorching sun. Under the scorching sun, they are thirsty, there is also dust and there is no scope for providing them with safe drinking water. Can you imagine that human beings are working in our country in such hazardous conditions of life ? They are always thirsty because of the scorching rays of the sun.

AN HON. MEMBER : What about Bengal ?

SHRI CHITTA BASU : Do not raise the question of Bengal. I know what is happening there also.

There are no minimum facilities of life to quench their thirst. There is no safe water to drink.

Accidents are a regular phenomenon. As has been admitted by the Hon. Minister, even yesterday there was an accident. Therefore, I do not want to say much on that. You have explained the position, that it is the experience that accidents in these quarries and mines are a regular phenomenon—if not everyday phenomenon. If accidents take place there are no arrangements

[Shri Chitta Basu]

for providing immediate medical treatment and no assistance is provided by the contractors or the lessee of the mines. They do not have the human consideration of taking the injured workers to any hospital or provide some medical assistance to them. Even some transport is not arranged for taking the workers who are injured to hospital.

According to the Mines Act it is the responsibility of the Government to provoide safety and security and also to make some arrangiments to prevent this kind of accidents.

These contractors employ a large number of musclemen, goondas, hoodlums and they create conditions of constant fear or threats among the workers. The workers are always in a constant psychosis of fear and threat. And even for the women, workers as the men are separated from wives, there the women, men are separated from are no maternity benefits. There are many other things. All this information I have got or collected from my personal experience and I think the Hon Minister will also have the patience to go into the report of Mr. Mishra. This is the experience of men who are connected with those mines and also from so many voluntary workers. My information is corroborated in the report which I possess with me He has unfortunately taken a plea—it is unfortunate that a man who has some sense of humanism, the man who is in charge of Labour Ministry has taken shelter—of the Supreme Court and said that this is *sub judice*. What is *sub judice* ? You are a trade unionist, I think. As I have described earlier the specific provisions of the Act have been violated. What are the specific provisions of the Act ? There are the Mines Act, and other Acts. There is the Contract Labour Act also. As you have heard me narrating the stories—because I have many stories to narrate—all these stories will show that the provisions of the Contract Labour Act have been violated. Each and every story says that many of the provisions of the Inter-State Migrant Workers Act have been violated and more so the Minimum Wages Act. Is he not the Minister of Labour ? What is his Ministry meant for ? His Ministry is meant to see that the provisions of the labour laws and other allied laws which I have mentioned, are properly enforced and relief provided to the workers. Now he says that the Supreme Court's directive includes all these things. You will be astonished to learn that the Supreme Court made a specific direction to the Hanyana Government that these are the specific provisions of the Mines Act, Contract Labour Act, Inter-State Migrant Workers Act and Minimum Wages Act that are being violated. It does not require Supreme Court's directive. The Labour Ministry is charged to the responsibility to see that the provisions of these Acts are implemented and enforced. The Supreme Court after examining the report of Mr. Mishra will give another directive and they you will move. It is unfortunate if you mean to convey that idea. I am sorry that idea has been conveyed.

MR DEPUTY-SPEAKER : How do you want the Central Government to intervene ?

SHRI CHITTA BASU : The Labour Ministry can appoint special task forces consisting of the repersentatives of the Central Government Ministries to see that these provisions of the Acts are being implemented or not by every State Government, particularly by the Haryana Government and the Delhi Administration. Have they tried to contact them to have a conference of the Labour Ministers of those two States ? The Union Labour Ministry can collect reports and then confront the Labour Minister of Haryana with those reports.

MR. DEPUTY-SPEAKER : How can he confront ?

SHRI CHITTA BASU : Confront not physically but confront with the reports.

He is the Labour Minister of the country. He has got the reports collected by his own officers regarding the implementation of the Acts made by Parliament. If he finds that the Labour Ministry of a particular State does not get them implemented, has he no right to call him ?

SHRI DHARMAVIR : Only last month the Union Labour Minister had a meeting with the representatives of the Government of Haryana and the Delhi Administration.

SHRI CHITTA BASU : Will the Labour Minister report to the House the reaction of the government of Haryana ? He must tell him that it is incumbent upon the Haryana Government to implement these laws made by Parliament. Let them say that the Labour Minister of Haryana does not agree to implement the provisions of the laws made by Parliament. It is a concurrent subject.

I am really grateful to you to allow me to put my questions specifically. What has been the result of this discussion ? What has been the result of the confrontation and what has been the specific answer of the Government of Haryana with regard to the implementation of this Act and what has been his reaction ? Has he made abundantly clear that it is incumbant upon the Haryana Government to implement these labour laws passed by Parliament ?

Let me pass on to my second point that what is the condition of these mines ? This also comes under him. State Governments are in the practice of giving short-term permits for thirty days duration...(*Interruptions*)

MR. DEPUTY-SPEAKER : Mr. Roy, I think you are not speaking now.

SHRI A.K. ROY (Dhanbad) : Sir, I got so much excited that it was very difficult for me to sit, so I am standing.

SHRI CHITTA BASU : He did not get excited by speech, he has got excited by his tone like silence.

SHRI VEERENDRA PATIL : In between you are getting the replies also.

SHRI CHITTA BASU : So, Sir, the present system is to give licences or lease for thirty days duration. And what happens ? Within these thirty days the lessees of course, who have got very powerful connections with the Government of Haryana, I have got many names but I do not want to mention anybody's name because that is not my culture—by virtue of their political connections with the Governmet, get lease and that lease is valid for thirty days only. So, they feel why should they invest money and why should they go on unnecessarily abiding by or implementing the laws. Rather they think that let them appoint some musclemen or let them appoint some *gundas* and make quick money This is the crux of the problem. Therefore, I want to know whether the Government is considering the proposal that there will be no short-term lease ? Either there should be permanent lease and the work of these mines should be governed under the Mines Act and other relevant laws, otherwise the problem cannot be solved...(*Interruptions*).

MR. DEPUTY-SPEAKER : Now it is time you put questions and satisfy Mr. Banarsidas because he raised a Point of Order.

SHRI BANARSIDAS : Mr. Doputy Speaker, Sir, I want to know whether the Labour Minister can issue a directive to a State Government on a subject. On the one hand we are fighting for the autonomy of the States and there is a commission to determine the relations between the Centre and the States. I will not like that the Parliament should be permitted to encroach upon their rights and I say the Orissa Governmet and the Haryana Government may be thrown away...(*Interruptions*).

SHRI CHITTA BASU : They cannot confront with them...(*Interruptions*).

MR. DEPUTY-SPEAKER : The

difficulty is that Mr. Chitta Basu has never been a Minister in any State so far.

SHRI CHITTA BASU : I do not want to be also.

MR. DEPUTY-SPEAKER : If you had been a Minister you would not have said this.

SHRI DHARMAVIR : I will request Banarsidas Ji that he will impress upon the Hon. Member that he will...

(*Interruptions*).

SHRI CHITTA BASU : Banarsidas Ji has misunderstood me. He has got every right to confront with report. He can say th t this is the report and what have you got to say ? It is not the question of directing them, it is the question of persuading them to implement the laws that the Parliament has passed It is not a question of just a confrontation in the sense that it is confrontation with the report. They say that everything is all right. Haryana Government's Labour Minister says that everything is all right and I say that you have got an agency to know that everything is not all right, something is wrong. Here is the report, have a conference with them, tell them that this is the actual situation and this is the provision of the law and why are you not implementing that ? Then there is no question of directing.

I was on my second point about the condition of mines. Do you know that these contractors, these owners, these lessees do not spend money for ammunition for blasting the boulders, they do not spend for detonators and fuses and other drilling machines. All these things are done by the poor workers themselves. I am glad that the Hon. Minister knows it. They spend money for the ammunition, they spend money for the detonators, they have the drilling operations and everything is being taken by those contractors or the so-called owners or the lessees.

Therefore, would the Government consider that this system of temporary lease, this system of allowing some contractors, should be done away with and the entire mining process is nationalised ? Unless this is done, this problem cannot be solved.

Lastly, Shri Mishra has submiteed his report to the Supreme Court. Being a Central Government employee, he might have submitted a report to you also ; he might have done it; he should have done it, because discipline demands it. Before any further directive comes from the Supreme Court, would the Government of India take remedial measures on the basis of this report, particularly in those matters where the provisions of the Mines Act, the Contract Labour Act, Inter-State Migrant Workers Act and the Minimum Wages Act have been violated ?

It is good that he has appointed a Task Force, which is very praiseworthy. Has he got any objection to accompanying Members of Parliament to visit Faridabad, Mehrauli and other places, so that a political climate is created, so that people can understand that it is not only the Supreme Court, but Parliament also has taken up the matter ? Therefore, may I know whether the Labour Minister will lead a team of Members of Parliament, to look for ourselves the situation prevailing there and try to bring pressure upon the Government of the Union Territory of Delhi and Haryana State ? This will have the effect that Parliament is seized of the matter, the Supreme Court is seized of the matter and the entire nation is seized of the matter, which will create a conductive climate.

So far as the question of releasing and rehabilitating the bonded labour is concerned, the programme is still nothing but a paper scheme, a show-piece. If we are really interested to release the bonded labour, if we are really interested to rehabilitate them in the instream of the masses, some other

measures have to be taken, administrative and political. In that case, I have got my responsibility to say as a trade unionist that merely by inclusion in the 20-Point Programme, merely by having a law of that nature, merely by trotting out some figures, this social evil cannot be solved. Would the Government take further stringent measures, in co-operation with the trade unionists, the organised peasant movement and other volunteer organisations so that the scheme does not remain a show-piece or a paper scheme ? Let this scheme or Act have more teeth so that the most neglected section of our society can breath in freedom, live in freedom and can enjoy the fundamental rights that he has got, beause he is born as a human being.

13.55 hrs.

[SHRI R. S. SPARROW *in the Chair*].

SHRI VEERENDRA PATIL : The Hon. Member, Shri Chitta Basu, has raised certain points. He feels that the working conditions in the mines are not satisfactory.

Sir, I agree with the Hon. Member that the enforcement of the Safety Regulations in mines is the responsibility of the Director General of Mines Safety. It is for this organisation to periodically inspect the mines, to study the working conditions and also to study the facilities and amenities like medical facilities, rest houses, facilities for restaurants; eatings and other things, provided to the workers. The Director-General, Mines Safety Organisation are periodically inspecting all the mines. The Hon. Member referred to this in general terms. I don't have the figures about how many times our Inspectors or the Officers of the Director-General, Mines Safety have inspected different mines in the entire country. But so far as Faridabad and Delhi mines are concerned I have got the figures, because we are discussing only about the working conditions of those mines in these two areas just now. In 1982, the Director-General, Mines Safety organisation Officers visited Delhi mines 26 times, Faridabad mines 16 times ; In 1983— Delhi mines 36 times, Faridabad mines 48 times ; in 1984 upto 31-3-1984, Delhi mines 20 times and Faridabad mines 62 times. After inspection, if there are any deficiencies, and, according to the provisions made in the Mines Act, if the mine owners have not provided those facilities to the workers, then immediately action is taken against them. Notices are given under Section 22 and also under Section 23 to rectify the deficiencies. And with in a particular period, if these deficiencies are not rectified, then the Mines Safety Organisation Officers proceed against them. I can quote the instances as far as those of Delhi and the State of Haryana are concerned. In these two areas alone 30 prosecutions have been launched against the mine owners.

SHRI CHITTA BASU : And how many have been punished ?

SHRI VEERENDRA PATIL : The Director, Mines Safety, Faridabad, has instituted 28 cases in courts of law for breaches of the provisions of the Mines Act and the Rules and regulations against mine owners in Faridabad. Out of these 28 cases, 26 cases are pending. In the case of two cases which have been decided, the owners were fined Rs. 2,000 each.

SHRI CHITTA BASU : Only.

SHRI VEERENDRA PATIL : If the Court fines only Rs. 2,000, I don't know why should the Hon. Member hold the government responsible for that ? I want to highlight this point that in order to conduct a case, in order to secure conviction in a case, the department has to spend thousands and thousands of rupees ; and after spending thousands and thousands rupees, conducting the case successfully and securing the conviction, the punishment is Rs. 2,000/- only.

SHRI CHITTA BASU : And that Rs. 2,000/- fine is lucurative for them, because by giving Rs. 2,000/- just as a fine, they will earn Rs. 20 lakhs.

SHRI M. RAM GOPAL REDDY : Sir, fine is a fine. Even one rupee is a great punishment.

SHRI VEERENDRA PATIL : In one case the owner was also sentenced to imprisonment till rising of the Court. So, I wanted to impress upon the Members that whatever responsibility is there on the Organisation of the Director General Mines Safety, they are discharging their responsibility and that they are producing these cases and prosecuting them. And when the case goes to the Court this is the net result of the exercise done by prosecuting them. Unfortunately, the Courts are taking a very lenient view I am one with you when you say that Rs. 2,000 is nothing when they have made a profit of lakhs and lakhs of rupees.

SHRI CHITTA BASU : Thank you, Sir.

SHRI VEERENDRA PATIL : The Hon. Member, Shri Chitta Basu suggested that hereafter there should not be any short-term lease. So far as Delhi is concerned. I have already said that the Delhi Administration has accepted the recommendations of the Deshpande Committee Report. And one of the recommendations of the Deshpande Committee is that hereafter there should not be any short-term lease because when the lease starts with only one mohth or two months, no lease holder or no lessee is prepared to spend money or invest money to provide facilities and also to see that the mines are worked under safe conditions. Therefore, that is one of the recommendations. But in Delhi they have taken a decision to work all the mines departmentally. So far as Bhatti mines are concerned, they have opened recently new mines, virgin mines. They are working departmentally. The DSIDC which is one of the organisations of the Delhi Administration, are working departmentally. Only 5 or 6 mine owners are now left and against those private owners also the Delhi Administration has taken action, they want to terminate their contract because their contract period has also expired, but unfortunately the cases are pending in the court. The Delhi Administration has been repeatedly telling us that after the cases are disposed of in the court, they want to see that those mines are also taken over by the Delhi Administration and work or operate departmentally.

14 hrs.

Now, all the mines in Haryana are being worked through contract. They are not worked by public sector or Haryana Government. But we are impressing upon them—of course, we can only use good offices, we cannot issue any directions, but we feel that it would be better if the Haryana Government also follows suit and if the Haryana Government also works these mines departmentally, it will be better. But it is for them to consider and we are prepared to give this suggestion, we have already given this suggestion to the Haryana Government, but I agree with the Hon. Member when he says that hereafter there should not be any short-term lease. I understand that the Haryana Government also has accepted this and they have assured that hereafter if they want to lease out any area, they will lease out for a longer period, not for a shorter period.

About nationalisation of mines, I have already said that it is for the concerned government to consider this. Delhi has already taken action on this.

About Mishra's Report, I have already made it clear, Sir, not that we want to shut our eyes to the report that has been submitted, but what has happened is that this Mishra's Report has been submitted to the Supreme Court.

SHRI CHITTA BASU : But you can also take action.

SHRI VEERENDRA PATIL : So far as the directions of the Supreme

Court are concerned, I have already made it clear that we have appointed a task force and we had a Joint Inspection Team also with the Haryana Government and that Team is going to Haryana and they are visiting all these areas in order to find out whether the directions issued by the Supreme Court are being complied with or not. They are taking action and as and when the Supreme Court takes any decision—because we do not know what action they are going to take because it is a document. Whatever report Mr. Mishra has submitted, it is a report submitted to the Supreme Court, it is a court document. Therefore, I am not in a position, and I am not competent to discuss the merits and demerits of that report because it is for the Supreme Court to take a decision on that. So, I have already said and assured the Hon. Members that as and when the Supreme Court takes a decision not only on the report submitted by Mr. Mishra, but on other issues also, we are here to see that they are implemented in full.

SHRI CHITTA BASU : Would you kindly listen to me for a second ? My point is, even before the Supreme Court's directive, you can take certain action departmentally based on the report of Mr. Mishra, which deserves praise from the House.

SHRI VEERENDRA PATIL : Sir, how can I discuss the report which is submitted to the Supreme Court and how can I take the House into confidence and disclose what Mr. Mishra has submitted ? That Report is a court document and a final decision by the Court has not been taken.

SHRI CHITTA BASU : You can take note of it and take action *suo moto*.

(*Interruptions*)

MR. CHAIRMAN : I think the explanation given is quite reasonable. Let us not stretch it any more.

SHRI VEERENDRA PATIL : I again assure the Hon. Member that that way we are doing our best, I have already said that periodically our senior officers are visiting the areas and we are getting reports from the State Government, we are reminding the State Government also about the release of bonded labour, about the working conditions in different mines also ; the Central Government is quite alert to all these conditions and appropriate action will be taken whenever it is necessary.

श्री रामविलास पासवान : अगर सरकार के पास मिश्रा की रिपोर्ट न हो तो मैं दे सकता हूं सरकार को पढ़ने के लिए ।

प्रो० अजित कुमार मेहता (समस्तीपुर): सभापति जी, खान और खनन के विषय में काफी बातें कही जा चुकी हैं । लेकिन, दो-तीन बातों की चर्चा अवश्य करना चाहूंगा । शुरू-शुरू में भाई धर्मवीर जी ने बंधुआ मजदूरों के पहचान को परिभाषा के बारे में बताया, यह ठीक है । क्या मंत्री जी यह नहीं जानते कि परिभाषा के बाहर भी बहुत बड़ा ऐसा तबका है जो बंधुआ मजदूरों से अलग नहीं है । जैसे किसी को घर बनाने के लिए डिसमल का एक फ्रेक्शन जमीन दे दी जाए और जुबानी ही शर्त करवा ली जाए कि तुम हमारी जमीन में एक रुपया प्रति दिन पर मजदूरी करोगे। मजदूरी तो दे रहे हैं लेकिन लिखित में कोई डाक्युमेंट नही हैं । एसे मजदूर को क्या आप बंधुआ मजदूर नहीं कहेंगे । जब वह अपनी मजदूरी मांगता है तो कभी उसका घर जला दिया जाता है और कभी उसको ही जिंदा जला दिया जाता है या फिर उसको भगा देते हैं । लाखों की संख्या में बिहार और मध्य प्रदेश के मजदूर दिल्ली, हरियाणा और आस-पास के इलाकों में काम करते हैं और बंधुआ मजदूर की

[प्रो० अजीत कुमार मेहता]

जिन्दगी बिताते हैं। दिल्ली में मामूली शर्त पर हजारों मजदूर लगे हुए हैं। मजदूरी की बजाय खाने-पीने के लिए दे देते हैं। न्यूनतम वेतन भी तय नहीं किया है। यह कह दिया जाता है कि अगले हफ्ते काम करोगे तब इस हफ्ते का वेतन मिलेगा। ऐसे लोगों को बंधुआ मजदूर नहीं तो और क्या कहेंगे ? अपनी परिभाषा का विस्तार करके ऐसे सभी लोगों को बंधुआ मजदूर की श्रेणी में लिया जाना चाहिए। इससे उनको भी सारी सुविधाएं दे सकेंगे जो बंधुआ मजदूर को मुक्त कराने के लिए देते हैं। परिभाषा का विस्तार करने में क्या हानि है, इस सम्बन्ध में मैं पूछना चाहूंगा ? बांदा की चर्चा भी अभी पासवान जी ने की है। उसकी जानकारी मुझे भी है क्योंकि वह हमारे क्षेत्र के पास में ही है। क्या यह भी बताने की कृपा करेंगे कि जिन मजदूरों को मुक्त कराया गया था, उनके लिए यह निर्णय लिया गया था कि दोबारा उनको बसाया जायेगा, उस सम्बन्ध में अभी तक क्या कार्यवाही हुई है ? क्या पूरा गांव बसाया जा चुका है, अगर नहीं तो क्या कठिनाई है ? अब खानों में खनन के लिए किसी भी निजी व्यक्ति को ठेकेदारी देने की प्रथा समाप्त करने का आपका विचार है। मैं उदाहरण देता हूं कि दिल्ली में ही कितने काम हैं जो सरकारी संस्थाओं के माध्यम से कराये जा रहे हैं किन्तु उसमें सुरक्षा का प्रबन्ध नहीं किया गया है, जिसके कारण कितनी दुर्घटनाएं हुई हैं:—

(1) जनपथ पर स्टेट ट्रेडिंग कार्पोरेशन भवन का स्कैफोल्डिंग गिर जाने से पांच मजदूर मर गये तथा दर्जनों घायल हुए :

(2) 10 मार्च को दक्षिण दिल्ली में गोविन्दपुरी कालका जी डी० डी० ए० रोड के किनारे वाला नाला खोदने के समय 4 कामगार दबकर मर गये, जिनकी लाशें 18 घंटे के बाद निकाली गई।

(3) एन० डी० एम० सी० के केन्द्रीय भवन में एक लकड़ी का कुन्दा गिर जाने से एक नैमित्तिक मजदूर की मृत्यु हो गई।

(4) जहांगीरपुरी फ्लाई-ओवर के निकट ठेकेदार की असावधानी के कारण एक मजदूर की मृत्यु जो सीवेज लाईन खोदने के समय गहरे गढे में गिर गया।

(5) जहांगीरपुरी में तीन मजदूरों की जान इसलिये गई कि जहरीले गैस वाले लेन में प्रवेश करने के समय उन्हें गैस-मास्क नहीं दिये गये थे।

तो केवल सरकारी संस्थाओं के माध्यम से ही काम करवाने से सुरक्षा का प्रबन्ध हो जाये और लोगों को बेमतलब जानें न देनी पड़ें, ऐसा नहीं है। इन सब कठिनाइयों से मुक्त होने के लिए आवश्यक है कि कहीं खान में या किसी भी स्थान में काम हो तो वहां पर सुरक्षा प्रबन्ध पर विशेष जोर देना चाहिये।

मैं सुझाव देना चाहता हूं कि इसके लिये एक व्यापक विधेयक लाया जाये।

मैं जानना चाहूंगा कि क्या प्रशासन एक व्यापक विधेयक लाने अथवा कोई अन्य उपाय करने का विचार रखता है जिसके

तहत किसी परियोजना की स्वीकृति प्रदान करने अथवा ठेकेदारों से अनुबन्ध करने के समय ठेकेदार एवं सुपरवाइजरी स्टाफ के पास सुरक्षा के आवश्यक उपकरण उपलब्ध होने का प्रमाण देने की अनिवार्यता हो तथा ऐसे जोखम भरे काम करने वाले कामगारों की अनिवार्य जीवन बीमा हो ?

क्या ऐसा आप करेंगे ? कोई ऐसा विधेयक लायेंगे या प्रशासनिक उपाय करेंगे जिसके तहत कम-से-कम इतनी गारन्टी हो कि पर्याप्त सुरक्षात्मक प्रबन्ध किये जा चुके हैं ? जो ठेकेदारी का काम करवायेंगे, उसके पास पर्याप्त सुरक्षात्मक उपकरण हैं ? उनके मौजूद होने पर ही काम दिया जायेगा ?

जोखिम भरे कामों में लगाने से पहले मजदूरों का जीवन बीमा कराया जा चुका हो क्या ऐसा आप करेंगे ? क्या ऐसा विधेयक लाने का आप विचार रखते हैं ?

श्री धर्मवीर : सभापति महोदय, श्री मेहता ने 2,3 बातों की तरफ ध्यान आकर्षित किया है । उन्होंने परिभाषा के बारे में कहा है, मैंने पहले ही निवेदन किया था कि जो नियम बना है जिसकी परिभाषा एक्ट में दी गई है उसी के मुताबिक मजदूर को बंधुआ माना जायेगा ।

जिन परिस्थितियों की तरफ आपने दिलाया है, वह बात सही है, लेकिन बंधुआ मजदूर का तभी पता लगता है कि जब राज्य सरकार के माध्यम से सूचना मिलती है या कोई व्यक्ति स्वयं इस प्रकार की दरख्वास्त देता है कि वह बन्धुआ मजदूर की तरह कार्य करता है, तो उसके बारे में कार्यवाही करते हैं ।

जब माननीय सदस्य हमारा ध्यान आकर्षित करते हैं, तो हम कार्यवाही करते हैं । माननीय सदस्य और हम वर्तमान परिस्थितियों को जानते हैं कि उन लोगों के लिए कोई सुरक्षा नहीं है । अगर मजदूर अपनी मजदूरी मांगते हैं, तो आप जानते हैं कि बिहार में किस प्रकार की घटनाएं होती हैं । माननीय सदस्य ने बांदा, समस्तीपुर का जिक्र किया है ।

About 440 persons of Banda in Samastipur district, the Supreme Court has nowhere said that they are bonded labour. They are landless agricultural labourers. All that the Supreme Court has directsd is that they should be given land by the State Government and rehabilitated. The State Government is taking action in the matter.

SHRI AJIT KUMAR MEHTA : The land has not been allotted to them as yet.

श्री धर्मवीर : अगर उस पर कार्यवाही नहीं हुई है, तो हम राज्य सरकार को लिखेंगे कि सुप्रीम कोर्ट ने जो निर्देश दिए हैं, उन पर कार्यवाही की जाए ।

माननीय सदस्य ने राष्ट्रीयकरण की बात कही है । यह देखा गया है कि प्राईवेट कंट्रेक्टर्ज सुरक्षा नियमों का पालन नहीं करते और माइन्ज एक्ट के प्राविजन्ज का इम्प्लीमेंट नहीं करते । इसलिए प्रयास किया जा रहा है कि राज्य सरकारें स्वयं इस काम को अपने हाथ में लेकर चलाएं, जैसा कि दिल्ली प्रशासन ने किया है । सूचना मिली है कि वह कार्य सुचारु रूप से चल रहा है, सुरक्षा के नियमों का पालन करते हुए मजदूरों को हेलमेट और बूट आदि दिए गए हैं और कोई दुर्घटना नहीं हुई है । हम राज्य सरकारों को सुझाव दे रहे हैं कि प्राईवेट कंट्रेक्टरों के एक्सप्लाय-

[श्री धर्मवीर]

टेशन को खत्म किया जाए और वे प्रबन्ध को अपने हाथ में ले लें।

माननीय सदस्य ने जनपथ, गोविन्द-पुरी, एन० डी० एम० सी० और जहांगीर-पुरी में हुई दुर्घटनाओं का जिक्र किया है। ठेकेदारों को नियमों का पालन करने का निर्देश दिया जाता है। बिल्डिंग और कंस्ट्रक्शन वर्क में काम करने वाले मजदूरों की सेफ्टी के लिए हम एक कंट्रेक्ट वर्कर्ज एक्ट बहुत जल्दी इस सदन में ला रहे हैं, जिसमें इस बारे में सभी प्रावधान होंगे। फिलहाल हमने 4 तारीख को सार्वजनिक संस्थानों को सुरक्षा नियमों का पालन करने के सम्बन्ध में इंस्ट्रक्शन्ज और गाइडलाइन्ज दी हैं।

मैं माननीय सदस्यों को आश्वासन देना चाहता हूं। कि हमारी तरफ से कार्यवाही की जा रही है। श्री मिश्र की रिपोर्ट के बारे में बार-बार चर्चा की गई है। हमने चाहा था कि वह रिपोर्ट हमें मिले, लेकिन सुप्रीम कोर्ट ने उनकी नियुक्ति एक कमिश्नर के रूप में की है। हमें बताया गया है that the case being *sub judice*, the Supreme Court being the custodian of the report, even the contents of the report cannot be used for any purpose except on the direction of the court as and when received.

हम इस रिपोर्ट से पीछा नहीं छुड़ा रहे हैं। जब हमें कोई जानकारी मिलती है, तो हम बंधुओं मजदूरों की सुरक्षा, मुक्ति और पुनर्वास के लिए पूरा प्रयास करते हैं। जैसा कि मेरे वरिष्ठ सहयोगी, मंत्री महोदय, ने कहा है, हम चाहते हैं कि इस देश में बंधुआ प्रथा जल्दी से जल्दी समाप्त हो।

SHRI M. RAM GOPAL REDDY : Prof. Ranga Ji is complimenting both the Ministers for doing very well.

SHRI DHARMAVIR : Thank You.

14.18 hrs.

MATTERS UNDER RULE 377

(i) Need for improving the telephone facilies in U. P., especially in the hilly areas.

श्री हरीश रावत (अल्मोड़ा) : सभापति महोदय, देश भर में उत्तर प्रदेश परिमंडल देश के उन परिमंडलों में से एक हैं, जहां प्रत्येक हजार व्यक्तियों में सबसे कम व्यक्ति टेलीफोन सुविधा का उपभोग करते हैं। इसका कारण इस क्षेत्र में टेलीफोन सेवा का अपर्याप्त विकास है, जिसके कारण नागरिक असुविधा के साथ वाणिज्यिक आदि क्षेत्रों में यह भाग पिछड़ गया है। छठी योजना अवधि में भी इस क्षेत्र में टेलीफोन सेवाओं के प्रसार की दिशा में कोई उल्लेखनीय वृद्धि नहीं हुई है। उत्तर प्रदेश में आज भी बहुत बड़ी संख्या में जिला मुख्यालय ऐसे हैं, जिन्हें माइक्रोवेव प्रणाली की बात छोड़ भी दें, यू० एच० एफ० प्रणाली से भी नहीं जोड़ा गया है। कहीं-कहीं तो पी० सी० ओ० भी नहीं है। नो डीले सेवा का लाभ भी बहुत कम स्थानों को प्राप्त है। उत्तर प्रदेश में ही सब से अधिक व्यक्ति टेलीफोन कनेक्शन प्राप्त करने के लिए प्रतीक्षा सूची में हैं।